

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O A No. 238 of 2000

Wednesday, this the 25th day of October, 2000

CORAM

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

1. R. Chandra,
Ex-Casual Labourer,
W/o. Muthusamy,
No.4/192.B. Madhukkarai,
Kurumbapalayam Road,
K.N.K. Thottam, Coimbatore District. .. Applicant

By Advocate Mr. T.C. Govindaswamy

Versus

1. Union of India represented by
the General Manager, Southern Railway,
Head Quarters Office,
Park Town PO, Madras-3

2. The Chief Personnel Officer,
Southern Railway, Madras.

3. The Senior Divisional Personnel Officer,
Southern Railway,
Palghat Division, Palghat.

4. The Executive Engineer (Construction),
Southern Railway, Podanur. .. Respondents

By Advocate Mr. James Kurian

The application having been heard on 25th October, 2000,
the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

The applicant seeks to quash A7 and to direct the respondents to include her name at the appropriate place in the divisional list of retrenched casual labourers belonging to the Civil Engineering Department of Southern Railway, Palghat Division and also to consider her for

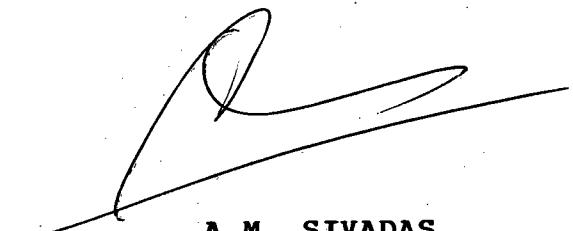
re-engagement/absorption in preference to casual labourers borne in the said list with lesser number of days of service than her, with all consequential benefits.

2. When the OA was taken up, the learned counsel appearing for the applicant submitted that it is suffice to permit the applicant to submit a representation to the 1st respondent, the General Manager, Southern Railway and to direct the 1st respondent to consider the same and pass appropriate orders within a time frame. The learned counsel appearing for the respondents submitted that there is no objection in adopting such a course.

3. Accordingly, the applicant is permitted to submit a representation to the 1st respondent, the General Manager, Southern Railway, within three weeks from today. If such a representation is received, the 1st respondent, the General Manager, Southern Railway, shall consider the same and pass appropriate orders thereon within four months from the date of receipt of the representation.

4. The Original Application is disposed of as above.
No costs.

Wednesday, this the 25th day of October, 2000



A.M. SIVADAS
JUDICIAL MEMBER

ak.

List of Annexure referred to in this Order:

1. A7 True copy of the letter bearing No. J/P O.A.No. 828/99 dated 25-11-99 issued by the 3rd respondent.